

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**



Original Application No.21/1002/2019

Date of Order: 15.11.2019

Between:

M. Shankaranna, S/o. Sri M. Bajari,
Age 34 years, Ex. GDSBPM Mittadoddi BO,
R/o. Mittadoddi PO,
Via –Leeja – 509 127,
Jogulamba Gadwal District.

...Applicant

AND

1. Union of India, Rep by its Secretary,
Ministry of Communications & IT,
Department of Posts – India,
Dak Bhavan, Sansad Marg,
New Delhi – 110 001.
2. The Chief Postmaster General,
Telangana Circle, Hyderabad – 500 001.
3. Postmaster General,
Hyderabad Region, Hyderabad – 500 001.
4. The Superintendent of Post Offices,
Mhabubnagar Division,
Mahabubnagar – 509 001.

... Respondents

Counsel for the Applicant ... Mr. M. Venkanna

Counsel for the Respondents ... Mr. B. Laxman, Advodate for
Mr. A. Vijaya Bhaskar Babu,
Addl. CGSC

CORAM:

Hon'ble Mr. B.V. Sudhakar, Member (Admn.)



ORAL ORDER
{As per B.V. Sudhakar, Member (Admn.)}

2. The OA is filed challenging the notification issued without deciding the case of the applicant for being considered for the GDS post for which he has sought compassionate appointment.
3. Brief facts of the case are that the father of the applicant has died on 21.8.2015 while working in the respondents organisation as Grameen Dak Sewak –Branch Post Master. Consequently applicant claimed compassionate appointment which was rejected by the respondents on 26.9.2016. Applicant contested the said decision by filing OA 773/2017 wherein it was directed on 26.6.2019 to consider the case of the applicant as per prevailing instructions. Without considering the case of the applicant as directed by the Tribunal, respondents have issued an on-line notification RE/GDS/online/2019 to fill up the post. Aggrieved, OA has been filed.
4. The contentions of the applicant are that it is irregular to issue notification to fill up the post in question against the orders of the Tribunal.
5. Heard both the counsel and perused the pleadings.
6. The issue is about filling up the post of Branch Post Master, Mittadoddi Branch Post Office. Respondents were directed in OA 773/2017 on 26.6.2019 to consider the case of the applicant for the said post on compassionate grounds. Copy of the judgment having been delivered on 15.7.2019. Respondents were expected to implement the



judgment by 15.10.2019. However, instead of doing so respondents have issued on line notification RE/GDS/Online/2019 to fill up the post. It appears that there seems to be some lack of coordination between the Centralised recruitment agency and the respondents leading to the confusion. Ld. Counsel for the applicant submitted that no orders have been issued by the respondents as directed in OA 773/2017. Ld. Counsel for the respondents submitted that a reply will be filed shortly. However, in the interest of justice, keeping the above facts in view, respondents are directed to decide the claim of the applicant for compassionate appointment as directed in OA 773/2017 by issuing a speaking as well a reasoned order and thereafter depending on the selection or otherwise of the applicant for the said post, respondents can further proceed in the matter appropriately. Till such a decision is taken in the issue the filling up of the Branch Post Master post which is serialised as 302 in the online notification be kept pending. The time allowed to implement the order is 2 months from the date of receipt of the order.

7. With the above directions the OA is disposed of at the admission stage with no orders as to costs.

(B.V. SUDHAKAR)
MEMBER (ADMN.)

Dated, the 15th day of November, 2019

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